

GOVERNMENT OF INDIA (भारत सरकार)
MINISTRY OF RAILWAYS (रेल मंत्रालय)
(RAILWAY BOARD रेलवे बोर्ड)

E-Receipt no-.667735/2020

New Delhi, dt.23.03.2020

General Manager
All Zonal Railways

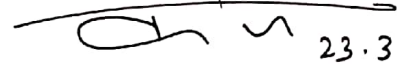
Sub: Relaxation in Demurrage and Wharfage rules
Ref: Rates Master Circular/Demurrage-Wharfage-Waiver/2016/0 and its corrigenda

Sanction of competent authority is accorded to relax Demurrage and Wharfage rules till 31.03.2020, as under-

1. Rate of Demurrage and Wharfage charge will be levied at ½ (half) of prescribed rates.
2. Free time for loading/unloading of wagons and free time for removal of consignment from railway premises should be increased to double of the prescribed free time.

After 31.03.2020, normal rules will be applicable.

This issues with the concurrence of Finance Dte. of Ministry of Railways.


23.3.20
(Barjesh Dharmani)
Exec. Director Traffic Commercial(Rates)
Railway Board

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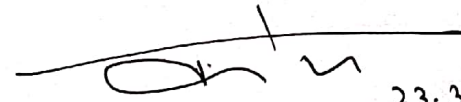
PFAs, All Indian Railways.

Dy. C&AG (Rlys), Room No.222, Rail Bhavan, New Delhi.


23.3.2020
for Financial Commissioner(Railways)

Copy to:

PCCM, PCOM, PFA, all Zonal Railways
MD/CRIS, CAO/FOIS, GM(FOIS)/CRIS


23.3.20
(Barjesh Dharmani)
Exec. Director Traffic Commercial(Rates)
Railway Board

Copy for information:

CRB, MT, FC, Railway Board
AM/C, AM(T), AM(R), PED(TT/M), PED(A/c), PED(Vig.), ED(CC), ED(PG), EDTT(S),
EDTT(F), ED(Coal), EDFC, EDVT, OSD/MR, Railway Board
TC(R), TC(CR), F(C), Railway Board